HIGH COURT OF JAMMU & KASHMIR AND LADAKH (Office of the Registrar General at Jammu) *****

Subject:- Acceptance of Challans manually- reg.

No: 18/6/2025 Rey 19-8 Dated: 06-12-2025

In continuation to High Court Order No. 619 of 2025 dated 25.04.2025, 1147 of 2025/RG/GS dated 13.08.2025 and in consideration of the prevailing circumstances, it has been decided to extend the acceptance of challans manually from ACB for a period of one (01) month, i.e., w.e.f 03.12.2025, under the same terms and conditions as stipulated in the aforementioned order.

By Order.

No: 76070-119 Registrar General (Officiating)

Copy of above forwarded to the:

- 1. Principal Secretary to the Hon'ble Chief Justice, High Court of J&K and Ladakh.
- 2. Secretary to Hon'ble Mr./Mrs. Justicefor kind information of their Lordships.
- 3. Registrar Vigilance, High Court of J&K and Ladakh;
- 4. Registrar Computers (I.T), High Court of J&K and Ladakh;
- 5. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;for information
- 6. All Principal District and Sessions Judge, UTs of J&K and Ladakh for information and necessary action. Further, you are also requested to get the same cliculated amongst the Presiding Officers of all the Criminal Courts functioning under your jurisdiction for information and further necessary action at their end.
- 7. Inspector General of Police, Crime Branch, J&K, Jammu
- 8. Director Anti Corruption Bureau, J&K, Srinagar/Jammu.
- 9. CPC-e Courts, High Court Main Wing, Jammu.

......for information and necessary action

- 10. Incharge NIC, High Court of J&K and Ladakh, Srinagar for information and uploading the same on the official website of High Court.
- 11. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.

12. Order file